

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO. ⁷⁴⁹~~943~~/99.

Thursday, this the sixth day of January, 2000.

Coram: Hon'ble Shri Justice R.G.Vaidyanatha, Vice-Chairman,

Kodre Vilas Yashwant,
At & Post-Daund,
District - Pune.
(By Advocate Mr.S.P.Inamdar)

...Applicant.

Vs.

1. Union of India through
The Chief General Manager,
Telecom, Maharashtra Circle,
Mumbai - 400 001.
2. The Principal General Manager,
Telecom,
Pune Telecom District,
Bajirao Road,
Pune - 411 002.
(By Advocate Mr.V.S.Masurkar)

...Respondents.

: O R D E R (ORAL) :

(Per Shri Justice R.G.Vaidyanatha, Vice-Chairman)

This is an application filed by the applicant challenging the order of transfer dt. 7.10.1998 under which the applicant has been transferred from Pune to Daund. The respondents have filed their reply opposing the application. I have heard both the counsels regarding admission.

2. The applicant has made out some grievance about his transfer to Daund. Anyhow, applicant has now complied with the order of transfer and joined at Daund. He has made a representation to the administration on 21.5.1999 addressed to the Principal General Manager, Pune Telecom seeking transfer to some other place on some grounds. I am told that no orders are passed by the competent authority on this representation till to day. I therefore, feel that without going to the merits of the

...2.

case, the competent authority should be asked to dispose of the applicant's representation within a particular period of time.

3. In the result, the application is disposed of at the admission stage with a direction to the competent authority viz. Principal General Manager to apply his mind and dispose of the applicant's representation dt. 21.5/1999 according to law within a period of four months from the date of receipt of copy of this order. All contentions on merits are left open. No orders as to costs.



(R.G.VAIDYANATHA)

VICE-CHAIRMAN

B.